

Payment Of Salaries And Allowances (Amendment) Act, 1997

4 of 1997

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An Act further to amend the payment of Salaries and allowances Act, 1951 WHEREAS it is expedient further toamend the Payment of Salaries and Allowances Act, 1951 for the purposes hereinafter appearing; BE it enacted in the Forty-eighth year of the Republic of India as follows:-

1. Short Title And Commencement :-

(1) This Act may be called the Payment of Salaries and Allowances (Amendment) Act, 1997.

(2) Section 3 of this Act shall be deemed to have come into force on the first day of March, 1992 and the remaining provisions shall come into force at once.

2. Amendment Of Section 8 :-

In the Payment of Salaries and Allowances Act, 1951 (XIV of 1951) (hereinafter referred to as the principal Act), in section 8, in subsection (1), -

(1) in clause (aa) for the words "one thousand and two hundred rupees", the words "rupees one thousand and five hundred" shall be substituted;

(2) the second proviso shall be omitted.

3. Amendment Of Section 8A :-

In sub-section (6) of section 8A of the principal Act, for the words, not above the rank of a Senior Grade Assistant the words not above the rank of a Selection Grade Assistant shall be substituted.

4. Amendment Of The Schedule :-

In the schedule to the Principal Act, (1) under the heading "1. Minister, the Speaker, the Deputy Speaker, the Leader of the Opposition and the Chief Whip in sub item (a) of item (1), for the words "rupees two and paise fifty" the words "rupees three" shall be substituted;

(2) under the heading "III. Members of the Legislative Assembly ", in items (1) and (2), for the words and figures, "for journey by road irrespective of the distance travelled at the rate of Rs.1,25 per Kilometre for the period from 1st day of December 1989 to 31st day of December, 1990 and thereafter at the rate of Rs.2 per Kilometre" occurring in both the places, the words "for journey by road irrespective of the distance travelled at the rate of rupees two and paise fifty per Kilometre" shall respectively by substituted.